

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K.13034/02/2018-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 17th November, 2018.

NOTIFICATION

In exercise of the powers conferred by clause (1) of Article 217 of the Constitution of India, the President is pleased to appoint Shri Hamarsan Singh Thangkhiew to be a Judge of the Meghalaya High Court with effect from the date he assumes charge of his office.


(Sadanand Vasant Date)

Joint Secretary to the Government of India
Tele: 23381496

To


The Manager,
Government of India Press,
FARIDABAD

No. K. 13034/02/2018-US.I

Dated 17.11.2018

Copy to:-

- 1 Shri Hamarsan Singh Thangkhiew, c/o The Registrar General,
Meghalaya High Court, Shillong.
- 2 The Secretary to Governor of Meghalaya, Shillong.
- 3 The Secretary to Chief Minister of Meghalaya, Shillong.
- 4 The Secretary to the Chief Justice, Meghalaya High Court, Shillong.
- 5 The Chief Secretary, Government of Meghalaya, Shillong.
- 6 The Registrar General, Meghalaya High Court, Shillong.
- 7 The Accountant General, Meghalaya, Shillong.
- 8 The President's Secretariat, (CA.II Section), New Delhi
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)/JS(E-courts)/DS(S)/S.O.(Desk)
- 12 Technical Director, NIC, Department of Justice, with a request to upload
on the website of the Department (www.doj.gov.in).



(K. C. Thang)

Under Secretary to the Government of India

Tele: 23382978